

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A. NOS. 3-5 & 8-9 In CIVIL APPEAL NOS. 5147-5148 OF 2005

LAXMI SHARMA & ORS.

Appellant (s)

VERSUS

V.C.,CHHATRAPATI S.MAHARAJ UNIV. & ORS.

Respondent(s)

(For modification of judgment, violation of judgment and order and permission to file rejoinder affidavit in interlocutory appln. No.3 and 5 filed by Mr. Kuldeep Singh, Advocate for the Appellant and office report)

Date: 22/02/2010 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR  
HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Appellant(s) Mr. Rakesh K. Khanna, Sr. Adv.  
Mr. Arun Birbal, Adv.  
  
Mr. Anurag Singh, Adv.  
Mr. C. Bala Krishan, Adv.  
  
Mr. Vishwajit Singh, Adv.  
Mr. Kuldip Singh, Adv.  
Mr. Prashant Kumar

For Respondent(s) Mr. M.Z. Chowdhry, Advy, Adv.  
Mr. S.A. Zaidi, Adv.  
Mr. Rashid Khan, Adv.  
Mr. Mehtab Ahmed, Adv.  
Mr. Shakil Ahmed Syed, Adv.  
Mr. Aftab Ali Khan, Adv

UPON hearing counsel the Court made the following  
O R D E R

During the hearing of the Contempt Petition, it transpired that pursuant to the direction given by us in our judgment and order dated 23rd June, 2006, the results of 23 students of the IV year were declared by the University. However, it later transpired that out of the 23 candidates whose results have been declared, only the names of 7 candidates were from the list as indicated in paragraph 5 of the Inspection Report, which means that the names of 16 candidates, who were not eligible for their results to be declared, have got the benefit of the order dated 23rd June, 2006, which is yet to be fully complied with.

For the said reasons, let the Contempt Petition be kept pending. However, as far as the remaining 16 candidates are concerned, since the names indicated in the Inspection Report against the IV year candidates are admitted by all the parties, let the result of the remaining 16 candidates be declared also.

Let the Contempt Petition be taken up for further consideration in the 3rd week of April, 2010. The University is directed to produce the records which contain the affidavit alleged to have been forwarded by the College and was alleged to have been forged.

The personal appearance of the alleged contemnor is dispensed with for the day, but she is directed to remain present in the Court on the next date of hearing of the Contempt Petition.

(Neetu Khajuria)  
Sr.P.A.

(Juginder Kaur)  
Court Master